

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.305/2017 & MA No.227/2017

Dated Monday, the 10th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

1.S.Lucas Leonard

2.N.Venkatesan

3.P.Augustine

4.R.Gopinath

5.M.Anthony Doss

6.K.Satish Kumar

7.C.Prabakaran

8.P.Ashok Kumar

9.D.Murugan

10.T.Subba Rao

11.C.Sagayanathan

...Applicants

By Advocate M/s G.Sankaran

Vs.

1. The Secretary,
Department of Health Research,
Ministry of Health & Family Welfare,
Government of India, Nirman Bhavan, New Delhi.

2.The Director General,
Indian Council of Medical Research,
V.Ramalingaswamy Bhavan, Ansari Nagar,
P.B.No.4911, New Delhi 110 029.

3.The Director,
National Institute of Epidemiology (ICMR),
TNHB, Ayappakkam, Chennai 600 077.

...Respondents

By Advocate Mr.V.Chandrasekaran

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Both sides present. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To quash the impugned Office Memorandum issued by the 2nd respondent in No.16/47/2016-Admn-II dated 6/12/2016 in so far as the revised provision in Para 5.1 is concerned and the subsequent impugned Office Memorandum issued by the 2nd respondent in No.6/3/2016-Admn-II dated 08/02/2017 in so far as Clause 1 and Clause 5(III) is concerned and consequently direct the respondents to pass orders for placement of Applicants in Group III(1) on implementation of Merit Based Assessment Promotion Scheme in Technical Cadres of ICMR on par with benefits given to the Technical Staff as per Clause 5(1) of the Office Memorandum issued by the 2nd Respondent in No.6/3/2016 Admn-II dated 08/02/2017, within a time frame to be fixed by this Hon'ble Court and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice."

2. It is submitted by the counsel for the respondents that the relief sought in this OA had already been granted by the respondents by Memorandum dated 05.07.2017, a copy of which is produced before the Tribunal and is taken on record.
3. In view of the above, the OA is dismissed as infructuous. Consequently MA 227/2017 filed for joining together also stands dismissed.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

10.12.2018

M.T.